

**Central Administrative Tribunal
Principal Bench**

**CP No.564/2016
OA No.1492/2013**

New Delhi, this the 27th day of March, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Kavinder
S/o Shri Bhoop Singh
R/o Kheri Sampla , P.O Sampla
District Rohtak, Haryana. ... Applicant.

(None is present)

Vs.

1. Sh. Kewal Sharma,
Chief Secretary,
Govt. of NCT of Delhi,
Delhi Secretariat, I.P. Estate,
New Delhi-11002

2. Sh. Mohanjeet Singh,
Commissioner,
East Delhi Municipal Corporation,
Civics Tower, Minto Road,
New Delhi-110002.

3. Sh. P.K. Gupta,
Commissioner,
North Municipal Corporation of Delhi.
Civics Tower, Minto Road,
New Delhi-110002.

4. Sh. Puneet Kumar Goyal,
Commissioner
South Municipal Corporation of Delhi.
Civics Tower, Minto Road,
New Delhi-110002.

5. Sh. Rajesh Chopra,
Secretary,
Delhi Subordinate Services Selection Board,

FC-18, Institutional Area,
Karkardooma, Delhi-110092. Respondents.

(By Advocate: Shri R. K. Jain and Ms. Sangita Rai)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman:

This contempt petition is filed alleging that the respondents did not implement the order dated 20.05.2016 passed by this Tribunal in OA No.1492/2013. On 25.01.2017, it was brought to the notice of this Tribunal that Hon'ble Supreme Court stayed the proceedings in contempt petition, vide order dated 20.01.2017 in SLP No.1062/2017.

2. Once the Hon'ble Supreme Court has stayed further proceedings in the contempt petition, nothing useful would be served by keeping it pending. We, therefore, close the contempt petition leaving it open to the applicant to pursue the remedies in terms of the orders that may be passed in the aforesaid SLP.

(Mohd. Jamshed)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

/pj/